Government of India
Ministry of Finance
(Department of Revenue)
(Central Board of Excise and Customs)

Notification
No. 16/2017-Customs (N.T.)

New Delhi, the 3rd March, 2017

G.S.R. (E).---In exercise of the powers conferred by section 157 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations, further to amend the Courier Imports and Exports (Clearance) Regulations, 1998, namely:

1. (1) These regulations may be called the Courier Imports and Exports (Clearance) Amendment Regulations, 2017.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Courier Imports and Exports (Clearance) Regulations, 1998, in regulation 6, in the sub-regulation (3), for the first proviso, the following proviso shall be substituted, namely:-

"Provided that for the goods specified in Appendix 3C of the Foreign Trade Policy (2015-20) and for other commercial goods, not covered under clause (e) of sub-regulation (2) of regulation 2, where value of the consignment is up to rupees twenty-five thousand and transaction in foreign exchange is involved, such entry shall be made in Form Courier Shipping Bill CSB-V."

[F. No. 450/4/2013-Cus IV]

(Zubair Riaz)
Director (Customs)